

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP No. 1171/2016**

**IN THE MATTER OF:**

Intelligrape Software Pvt. Ltd.

.....Petitioner

SECTION: Under Section 391 & 394 of the Companies Act

**Order delivered on 07.12.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**R. VARADHARAJAN**  
**Hon'ble Member (Judicial)**

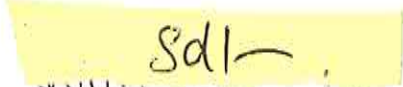
For the Applicant / Petitioner :	Ms. Swekcha, Proxy Counsel
For the Respondent :	
For the ROC :	Mr. Manish Raj, Company Prosecutor
For the Income Tax Deptt. :	Mr. Zoheb Hossain, Sr. Standing Counsel For Revenue
	Mr. Piyush Goyal, Adv.
For the OL, Delhi :	Mr. Amish Tandon, Mr. Ajeyo Sharma, Advs.

**Order**

On behalf of arguing Counsel, a request for adjournment has been made on the ground that the arguing Counsel, Mr. Vikrant Rohilla is in personal difficulty. Request has not been objected by the other side.

List the matter on 16<sup>th</sup> January, 2018.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**R. VARADHARAJAN**  
**Member (Judicial)**